

आयकर अपीलीय अधिकरण, दिल्ली न्यायपीठ “जी”, नई दिल्ली में  
IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH ‘G’, NEW DELHI

सुश्री सुषमा चावला, उपाध्यक्ष एवं डॉ. बी आर आर कुमार, लेखा सदस्य के समक्ष  
BEFORE MS. SUSHMA CHOWLA, VP & DR. B.R.R. KUMAR, AM

**[THROUGH VIDEO CONFERENCING]**

Sl.No.	ITA Nos.	Appellant	Respondent	Assessment Years
1.	6795/Del/2019	They India Pvt.Ltd., DDA Flat No.703, Third Floor, Sector-A, Pocket-C, Vasant Kunj, Delhi, Pin-110070. PAN-AADCT4381K	The ITO, TDS-Ward-76(4), Delhi	2014-15
2.	6796/Del/2019	-Do-	-Do-	2014-15
3.	6797/Del/2019	-Do-	-Do-	2014-15
4.	6798/Del/2019	-Do-	-Do-	2015-16
5.	6799/Del/2019	-Do-	-Do-	2015-16
6.	6800/Del/2019	-Do-	-Do-	2015-16
7.	6801/Del/2019	-Do-	-Do-	2014-15
8.	6802/Del/2019	-Do-	-Do-	2014-15
9.	6803/Del/2019	-Do-	-Do-	2014-15
10.	6804/Del/2019	-Do-	-Do-	2015-16
11.	6805/Del/2019	-Do-	-Do-	2015-16
12.	6806/Del/2019	-Do-	-Do-	2015-16
13.	6807/Del/2019	-Do-	-Do-	2015-16
14.	6809/Del/2019	-Do-	-Do-	2014-15

अपीलार्थी की ओर से / Appellant by: Sh. Ankit Aggarwal, CA  
प्रत्यर्थी की ओर से / Respondent by: Sh. M.Barnwal, Sr.DR

सुनवाई की तारीख / <b>Date of Hearing : 27.08.2020</b>	घोषणा की तारीख / <b>Date of Pronouncement: 31.08.2020</b>
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**आदेश / ORDER**

**PER SUSHMA CHOWLA, VP**

The present bunch of appeals filed by assessee is against order of CIT(A)-41, New Delhi dated 18.06.2019 relating to assessment years 2014-15 & 2015-16 against the order passed under section 154/200A of the Income-tax Act, 1961 (in short ‘the Act’).

2. The Ld. AR for the assessee has requested for withdrawal of the appeals filed by the assessee and stated that the assessee is opting the dispute relating to the tax arrears for the Assessment Years under consideration under “*Vivad Se Vishwas Scheme, 2020*”. A declaration under “The Direct Tax Vivad Se Vishwas Act, 2020” is being filed by the assessee, hence the appeals are being withdrawn.

3. The Ld. DR for the Revenue has no objection to the same.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the afore-stated Act, the appellant (i.e. the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Ld.DR for the Revenue has no objection with regard to the aforesaid caveat.

5. In view of the above, we accept the request of the assessee for withdrawal of all the appeals.

6. In the result, all the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 31<sup>st</sup> August, 2020.

**Sd/-**

**(DR. B.R.R. KUMAR)**  
लेखा सदस्य/ACCOUNTANT MEMBER

**Sd/-**

**(SUSHMA CHOWLA)**  
उपाध्यक्ष / VICE PRESIDENT

दिल्ली / दिनांक Dated : 31<sup>st</sup> August, 2020

\* Amit Kumar \*

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. आयकर आयुक्त(अपील) / The CIT(A)
4. मुख्य आयकर आयुक्त / The Pr. CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, दिल्ली / DR, ITAT, Delhi
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

सहायक रजिस्ट्रार, आयकर अपीलीय अधिकरण ,दिल्ली  
**Assistant Registrar, ITAT, Delhi**